

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
 IN RE : ORIGINAL APPLICATION(O.A.) NO. 294/2023
 IN THE MATTER OF:
 PARSOON PANT & ANRS.APPLICANTS

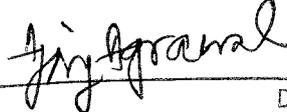
VERSUS

UTTAR PRADESH POLLUTION
 CONTROL BOARD & ORS.RESPONDENTS
 N.D.O.H.23.08.2024

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For Tirupati Stone Centre Pvt. Ltd.

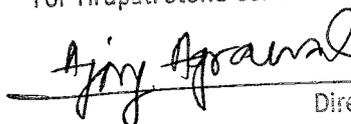

 Director

For ELARA BANQUETS

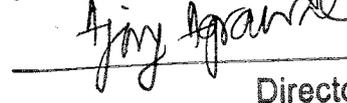

 Director

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For Tirupati Stone Centre Pvt. Ltd.


Director

For ELARA BANQUETS


Director

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For Tirupati Stone Centre Pvt. Ltd. **For ELARA BANQUETS**

Ajny Agarwal
Ajny Agarwal
Director
(FOR ELARA BANQUETS)

Delhi

RESPONDENT NO.138

Date: 09/08/2024

Through

Dilip Agarwal & *Poonam Agarwal*
Dilip Agarwal & Poonam Agarwal
Advocates

For Legal Eagle Advocates & Legal Consultants
Ch.No.375, Western Wing, Tis Hazari Courts, Delhi-54

Email: dilip_agarwal74@rediffmail.compoonamsi@rediffmail.com

M-9811650040, 9810569828

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

IN RE : ORIGINAL APPLICATION(O.A.) NO. 294/2023

IN THE MATTER OF:

PARSOON PANT & ANRS.

....APPLICANTS

VERSUS

UTTAR PRADESH POLLUTION

CONTROL BOARD & ORS.

....RESPONDENTS

N.D.O.H.23.08.2024

**REPLY CUM AFFIDAVIT OF AJAY AGRAWAL ON BEHALF OF
RESPONDENT NO. 138 i.e. ELARA BANQUET HALL.**

I , Ajay Agarwal , S/o. Late J.P.Agrawal Designation- Managing Director/
Director at Elara Banquet Hall, a unit of M/s. Tirupati Stone Centre Pvt. Ltd,
situated at INS-9, Sector-4, Vasundhara, Ghaziabad-201012, Uttar Pradesh do
hereby solemnly affirm and declare as under:

1. The deponent states that the deponent is a Managing Director/Director
of M/s. Tirupati Stone Centre Pvt Ltd. and is very much aware
about the true and correct facts of the present case as per his
personal knowledge and available / maintained records of
above said company Hence, he is competent to swear the
present affidavit. The true copy of the Board Resolution dated-
06.2024 in favour of deponent is annexed herein as

ANNEXURE- R1.

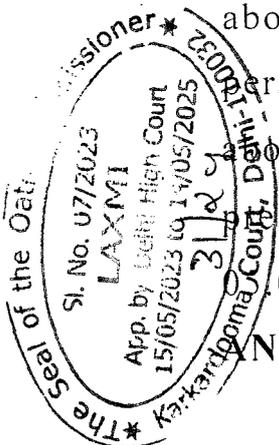
For Tirupati Stone Centre Pvt. Ltd.

For ELARA BANQUETS

Ajay Agarwal
Director

Ajay Agarwal
Director

Director



2

2. That the deponent states that M/s. Tirupati Stone Centre Pvt Ltd. is running a unit /banquet hall in the name & style i.e. – “ **Elara Banquet Hall**” at the address as mentioned in the amended memo of parties of present OA since June 2018.

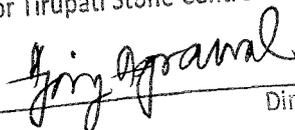
3. That the deponent states that Uttar Pradesh Pollution Control Board Lucknow through its Regional Office, Ghaziabad has issued a Consolidate Consent to Operate and Authorisation (CCA) in the name of Respondent No. 138 i.e. Elara Banquets, a unit of M/s. Tirupati Stone Centre Pvt Ltd. INS-9, Sector-4, Vasundhara, Ghaziabad, -201012, Uttar Pradesh on the application dated-08.05.2024 of Elara Banquet Hall for the period 14.05.2024 to 31.07.2029 vide its Letter/Reference No. 210205/ UPPCB/ Ghaziabad (UPPCBRO) /CTO /both/Ghaziabad/2024, dated-14.05.2024. Consent to Operate dated-14.05.2024 is annexed herein as **ANNEXURE- R2**. A true Copy of Application No. 26272956 dated-08.05.2024 FORM-1, Consolidated Consent & Authorization is annexed herein as **ANNEXURE- R3**.

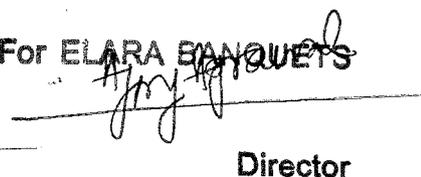
4. That the deponent states that Respondent No. 138 (As Per Amended Memo of Parties) herein has Sewage Treatment Plant (STP)(50KLD), Water Treatment Plant(WTP), Effluent Treatment Plant (ETP) , R.O. Plant, installed at the site of banquet hall of above said Respondent. The said STP unit is fully connected with sewerage network. True Copy of STP, WTP & R.O. Plant's invoices are annexed herein as **ANNEXURE-R4**. True Copy of ETP and STP Plant photograph

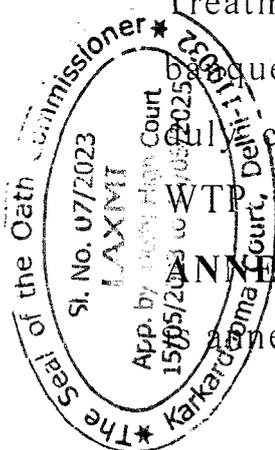
is annexed herein as **ANNEXURE- R5**.

For Tirupati Stone Centre Pvt. Ltd.

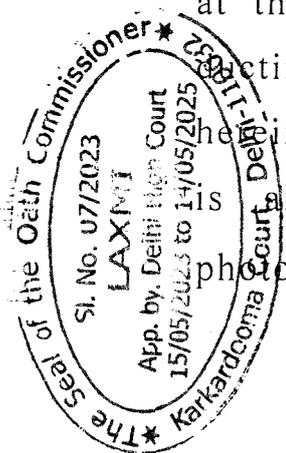
For ELARA BANQUETS


Director


Director



5. That the deponent states that the Respondent No. 138 herein has sent waste water sample for analysis to Spectra Testing Labs (OPC) Pvt. Ltd, a NABL Accredited Laboratory on 01.05.2024 and the true copies of test report are annexed herein as **ANNEXURE- R6**.
6. That the deponent further states that the Respondent No. 138 (As Per Amended Memo Of Parties) herein has also installed PNG Gas Line for kitchen purpose at the site of Elara Banquet Hall /Respondent. A true copy of PNG Gas Line photograph is annexed herein as **ANNEXURE-R7**.
7. That the deponent further states that the Respondent No. 138 herein i.e. Elara Banquet Hall has got approved building sanction plan from the concerned authority(.i.e. U.P. Awas & Vikas Parishad) before doing its business activity at INS9, Sec.4, Vasundhara , Ghaziabad, Uttar Pradesh which is built on a plot area -2052 mtrs.. True Copy of site plan/ building sanction plan is annexed herein as **ANNEXURE-R8**.
8. That the deponent further states that the Respondent No. 138 herein has fully modern equipped kitchen with exhaust fan and fresh air equipment for the purpose of running its banquet hall at the above said site. The said kitchen is having proper conducting arrangements as is evident from photographs annexed herein. True copy of photograph of modern equipped Kitchen is annexed herein as **ANNEXURE-R9**. True Copy of photograph of exhaust fan is annexed herein as **Annexure- R-**



For Tirupati Stone Centre Pvt. Ltd. **For ELARA BANQUETS**
Ajmy Agarwal
 Director *Ajmy Agarwal*
 Director

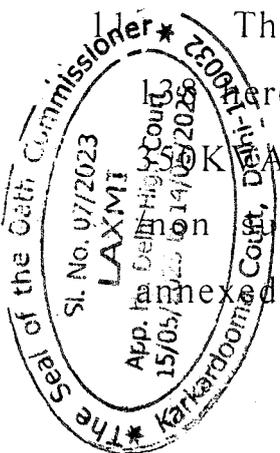
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10 and true copy of photographs of Fresh air equipment is annexed herein as **ANNEXURE-R11**.

9. That the deponent further states that the Respondent No. 138 herein is using water for its business activity through a Ganga Water Tank constructed at site of Respondent where the daily supply of municipal water is stored in said tank by the Respondent. Apart from Ganga Water Tank, the Respondent herein also have water tank for fire, treated water tank, STP/ETP Storage tank, and two overhead tank for supply of treated water for drinking and flushing. True Copy of photograph of Ganga water Tank is annexed herein as **ANNEXURE-R12**.

10. That the deponent further states that Respondent No. 138 herein is having lower and upper basement parking space at the premises where Respondent No. 138 is having its business activity of banquet hall capacity -200 person and has a capacity of Approximately 50 to 70 car parking at a time. The said lower and upper basement are used for parking of guest's car which is evident from the photograph annexed herein as **ANNEXURE- R13**.

11. That the deponent further states that the Respondent No. 138 herein is having a power silent diesel generator set of 150 KVA and 125 KVA at the site in case of any emergency supply of electricity. True copy of photographs are annexed herein as **ANNEXURE- R14**.



For Tirupati Stone Centre Pvt. Ltd.

For ELARA BANQUETS

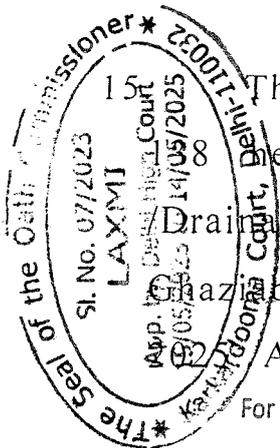
[Signature]
Director

[Signature]
Director

12. That the defendant further states that the Respondent No. 138 herein was also issued a fire NOC by the concerned authority/ depts vide letter reference No. UPFS/ 2021/ 31231/ GZB/ Ghaziabad / 2256/ CFO dated- April 2021 for the period 01.05.2021 to 30.04.2024 in respect of site of above said Respondent. True Copy of Fire NOC along with its true typed copy is annexed herein as **ANNEXURE- R15**.

13. That the deponent further states that the Respondent No. 138/ Elara Banquet Hall through its parent company M/s. Tirupati Stone Centre Pvt Ltd had applied for renewal of fire NOC in respect of site of said Banquet before the concerned depts, Ghaziabad which was issued by the concerned authority vide UID No. UPFS/2024/117823/GZB/Ghaziabad/6885/DD dated 15.05.2024/21.05.2024 for the period 21.05.2024 to 21.05.2027. A true copy of renewed fire NOC is annexed herein as **ANNEXURE- R16**.

14. That the deponent further states that the Respondent No. 138 herein has installed rain water Harvesting System in the at the site of its Banquet Hall . True Copy of Rain water Harvesting System /Photographs are annexed herein as **ANNEXURE- R 17**.



15. That the deponent further states that the Respondent No. 138 herein has paid the house tax water charges and Sever Drainage Charges to the concerned municipal/ Nagar Nigam Ghaziabad, in respect of said banquet hall for the period 2024-2025. A true copy of House tax/property tax, Water Charges

For Tirupati Stone Centre Pvt. Ltd.

[Signature]
Director

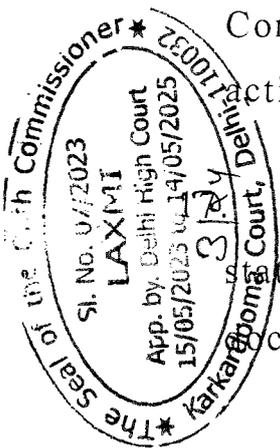
For ELARA BANQUETS

[Signature]
Director

and Sewer/ Drainages charges demand and its payment are annexed herein as ANNEXURE- R18(Colly).

16. That the deponent states that the Respondent No. 138 herein has due diligently obtained the necessary permission from the concerned authorities and complied the mandatory provision of Water(Prevention and Control of Pollution) Act ,1974, and Under Section 21 of the Air(Prevention and Control of Pollution) Act 1981, for running its banquets hall activity at the site/address as mentioned in present OA .

That the deponent further states that the above said statement of the deponent are true and correct on the basis of documents as annexed herein and his personal knowledge.



For Tirupati Stone Centre Pvt. Ltd. **For ELARA BANQUETS**

[Signature] Director
[Signature] DEPONENT
Director

VERIFICATION:

Verified at Delhi on this 09th day of August 2024, that the contents of Para No. 1 to 17 of the above said affidavit are true and correct to the best of his knowledge and records duly maintained in the office and nothing material have been concealed therefrom.

For Tirupati Stone Centre Pvt. Ltd. **For ELARA BANQUETS**

[Signature] Director
[Signature] Director
DEPONENT

[Signature]
Dilip Atawale
Asst
I Identify the Deponent who has signed in My Presence

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km
S/o, W/o, D/o, S/o
R/o... *[Signature]*
Identified by Shri/Smt. *[Signature]* Delhi
has been read & understood
that the contents of the affidavit
which have been read & understood
are true and correct to his knowledge
[Signature]

17 AUG 2024

Oath Commissioner *[Signature]*

6, Gagan Vihar (Near Karkadi Mor Flyover) Delhi-110051, Tel.: 011 - 22461691, 22461692
CIN No. U85190DL2012PTC244141

Amexor-R1 7

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF BOARD OF DIRECTORS OF TIRUPATI STONE CENTRE PVT LTD HELD ON WEDNESDAY 5TH OF JUNE 2024 AT 12:30 PM AT THE REGISTERED OFFICE OF THE COMPANY AT , INS-9 SECTOR-4 VASUNDHARA GHAZIABAD U.P.201012

"RESOLVED THAT in supersession of the earlier resolution, if any ,passed in the meeting of board of directors to represent and appear before the court of law in various cases (civil/ criminal /environmental / arbitration/ consumer complaint/ appeal/ revision etc.) of the company 'M/S.Tirupati Stone Centre Pvt Ltd (Elara Banquets), Mr. Ajay Agrawal Director of the company on behalf of the company be and is hereby authorized to appear before the court of law including National Green Tribunal Delhi, to file legal suits/reply for and on behalf of the company and to verify, sign affirm and/or present, petitions, affidavits, reply, statement and other relevant document and Vakalatnama.

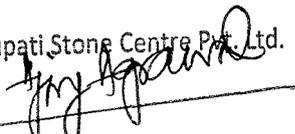
RESOLVED FURTHER THAT Mr. Ajay Agrawal be and is hereby further authorized to do all such acts, deed, and things which are necessary for the proper prosecution of the said case before court of law for the aforesaid case.

RESOLVED FURTHER THAT a copy of this resolution shall be submitted to the court of law in the concerned cases.

Certified True Copy

For- Tirupati Stone Centre Pvt Ltd

For Tirupati Stone Centre Pvt. Ltd.


Mr. Ajay Agrawal Director
(Director)

Din : 06406594

For Tirupati Stone Centre Pvt. Ltd.


Ms. Meena Agrawal Director
(Director)

Din: 02730641



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone-0522-2720828,2720831, Fax-0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

210205/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Date: 14/05/2024

To,

M/s

ELARA BANQUETS A UNIT OF TIRUPATI STONE CENTRE PVT LTD

INS-9 SECTOR-4 VASUNDHARA
GHAZIABAD,GHAZIABAD,201012

Application Id-
26272956

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to ELARA BANQUETS A UNIT OF TIRUPATI STONE CENTRE PVT LTD located at INS-9 SECTOR-4 VASUNDHARA GHAZIABAD,GHAZIABAD,201012. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ELARA BANQUETS A UNIT OF TIRUPATI STONE CENTRE PVT LTD granted for the period from 14/05/2024 to 31/07/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BANQUET HALL -CAPACITY-200 PERSON		Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3	Septic Tank	Septic Tank
Industrial	3.5	ETP	DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l

For Tirupati Stone Centre Pvt. Ltd.

[Signature]
Director

For ELARA BANQUETS

[Signature]

Director

3	Oil & Grease	10 mg/l
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 125 KVA & 350 KVA	As approved by CAQM	1,2	Particulate Matter	As approved by CAQM

Emission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

For Tirupati Stone Centre Pvt. Ltd.

Jay Agarwal
Director

True copy FOR ELARA BANQUETS
Jay Agarwal

Director

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

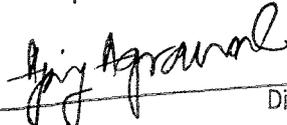
General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

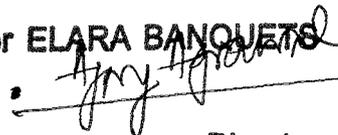
Specific Conditions:-

1. This CTO is valid for operation of BANQUET HALL –CAPACITY-200 PERSON only.
2. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section21/22 of air Act 1981 (as amended respectively).

For Tirupati Stone Centre Pvt. Ltd. True copy


Director

For ELARA BANQUETS



Director

3. For the development of the green belt the guidelines issued vide Board office order no. H-10405/220/2018/02 Dt. 16-02-2018 shall be complied.
4. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
5. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
6. Unit shall comply with all the direction passed by Hon'ble NGT in OA No. 294/2023/2018 in Prasoon Pant & Anr V/s. Uttar Pradesh Control Board & Ors.
7. Unit shall deposit the environmental compensation imposed by UPPCB for past violations.
8. In case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
9. Unit shall submit latest balance sheet for verification of submitted fee.
10. If any outstanding fee will due then the unit shall deposit outstanding fee to Bard account accordingly.
11. Unit shall submitted latest analysis report of final outlet of ETP.

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date: 2024.05.14
19:14:20 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

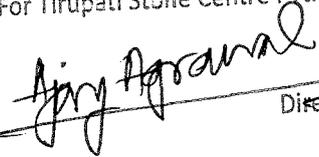
CEO-1, UPPCB, LUCKNOW.

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date:
2024.05.14
19:14:31 +05'30'

REGIONAL OFFICER, GHAZIABAD.

For Tirupati Stone Centre Pvt. Ltd.


Director

For ELARA BANQUETS


Director



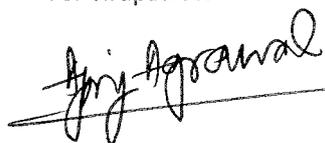
मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश

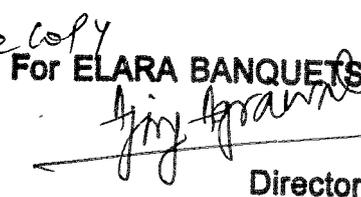


- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के वजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

For Tirupati Stone Centre Pvt. Ltd.


Director


For ELARA BANQUETS
Director

Application No : 26272956

**FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,
ELARA BANQUETS A UNIT OF TIRUPATI
STONE CENTRE PVT LTD, INS-9 SECTOR-4
VASUNDHARA
GHAZIABAD, GHAZIABAD, 201012
City:
Block: Loni
District: GHAZIABAD

Dated
08/05/2024

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

AJAY AGRAWAL for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

For Tirupati Stone Centre Pvt. Ltd.

For ELARA BANQUETS

Ajay Agrawal
Director

Ajay Agrawal
Director

True copy

Accompaniments:-

1. Balance sheet Or CA Certificate (Attached)

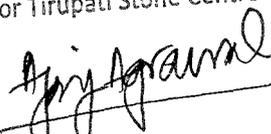
Yours faithfully,

Signature

Name of the applicant: AJAY AGRAWAL

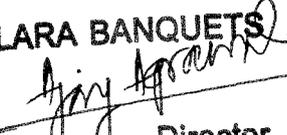
Address of the Applicant: INS 9 SEC-4
VASUNDHARA

For Tirupati Stone Centre Pvt. Ltd.


Director

True Copy

For ELARA BANQUETS


Director

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 22
b) Number of workers residing in the premises : 22
10. For local bodies only:-
a) Present population :
b) Population covered under regular sewer facilities :
c) population having septic tank/Soak pit facilities :
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
ATTA	ATTA	1000	ROTI AND OTHER ITEMS MAKING
OIL	OIL	100	OIL

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
BANQUET HALL	1

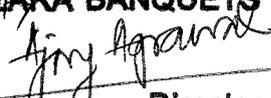
ByProduct Name	Licence Qty	Installed Qty
NIL	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
1	1

For Tirupati Stone Centre Pvt. Ltd / For ELARA BANQUETS


Director


Director

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	5.0
Industrial	5.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	3.0
Industrial	5.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b) If yes, state ratio Domestic

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Domestic effluents in Public underground sewer	Yes	Yes

18. State the area of land used for (a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
------	------	-------

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	3.0
Industrial	5.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
PH	8.15	7.5

For Tirupati Stone Centre Pvt. Time Copy For ELARA BANQUETS

[Signature]
Director

[Signature]
Director

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

- (b) Is the effluent toxic Yes
- (c) State if the Industrial effluent is having Unpleasant Smell
- (d) Is there any hidden change of temperature exceeding Yes
10*c at any time

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
---------------------	-------------	----------	----------------------	--------------------

Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	---------------------------	------	-----------------	--------------	------------------	--------

13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level (in metres):	
Height above roof (in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity-m ³ /hr:	
Flue gas temperature 'C:	
Exit velocity of gas/sec:	

- (a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

For Tirupati Stone Centre Pvt. Ltd. *True copy*

For ELARA BANQUETS

Ajny Agarwal
Director

Ajny Agarwal
Director

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

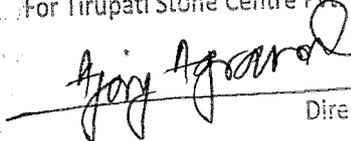
Name and Address of the applicant on behalf of : AJAY AGRAWAL,INS 9 SEC-4 VASUNDHARA

Name and Address of the Firm on behalf of which application is made : AJAY AGRAWAL,INS 9 SEC-4 VASUNDHARA

The Copy

For ELARA BANQUETS

For Tirupati Stone Centre Pvt. Ltd.



Director

Director

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act, 1981. If the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal business as per Air (Prevention and Control of Pollution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industries are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores. Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those areas which are prohibited areas such as the Ordinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seasons.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meteorological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , radioactive, substances, asbestos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish the layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets, current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

For Tirupati Stone Centre Pvt. Ltd.

[Signature]
Director

For ELARA BANQUETS

[Signature]
Director

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air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

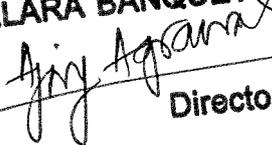
7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

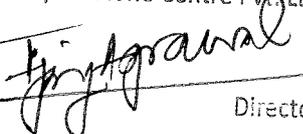
8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

True Copy

For ELARA BANQUETS

For Tirupati Stone Centre Pvt. Ltd.


Director


Director

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : AJAY AGRAWAL, INS 9 SEC-4
VASUNDHARA
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : AJAY AGRAWAL
INS 9 SEC-4 VASUNDHARA
GHAZIABAD
8410009000
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : ELARA BANQUETS A UNIT OF
TIRUPATI STONE CENTRE PVT LTD
- Address: INS-9 SECTOR-4
V A S U N D H A R A
GHAZIABAD, GHAZIABAD, 201012
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: District: GHAZIABAD
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: June, 2018
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: Civil
District: GHAZIABAD
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

Tirupati Stone Centre Pvt. Ltd.
ELARA BANQUETS

Ajay Agrawal
Director

For Tirupati Stone Centre Pvt. Ltd.

Ajay Agrawal
Director



Print

Transaction Details :

Payment Reference No./ Order No. : **UP01524050912192073**

Status : **SUCCESS**

Transaction Amount : **300000**

Transaction ID : **323734220**

Transaction Date and Time : **2024-05-09 12:20:37**

Entrepreneur ID : **UPSWP240328287**

Unit ID : **UPSWP24032828701**

PayIDFromBank ID : **241306941823**

Proceed to Next Action

True copy

For ELARA BANQUETS

For Tirupati Stone Centre Pvt. Ltd.

Ajny Agrawal

Director

Ajny Agrawal

Director

1125

23

Annexure by copy
(Original)

RETAIL INVOICE

DELTAPURE TECHNOLOGIES (INDIA) PRIVATE LIMITED
Sales Office: A-295, OKHLA INDUSTRIAL AREA,
PHASE-1, NEW DELHI-110020
Contact No.: 011-41748566/9540006401
E-Mail : accounts@deltapuretech.com

Invoice No.
RI/JUN/37
Delivery Note

Dated
26-Jun-2017
Mode/Terms of Payment
AS PER P.I.
Other Reference(s)

Buyer
TIRUPATI STONE CENTRE PVT. LTD.
PLOT NO INS 9, SECTOR-4,
VASUNDHARA, GHAZIABAD, U.P.

Supplier's Ref.
Buyer's Order No.
AS P.I. DTPL/PI/70/16-17
Despatch Document No.

Dated
1-Mar-2017
Dated

Despatched through
Terms of Delivery

Destination
VASUNDHARA, GHAZIABAD, U.P.

Sl No.	Description of Goods	Quantity	Rate	per	Amount
1	SEWAGE TREATMENT PLANT 50 KLD	1 SET	8,81,700.00	SET	8,81,700.00
2	RO PLANT 1000LPH MODEL : DLX-R1000	1 Nos.	2,45,000.00	Nos.	2,45,000.00
3	WATER TREATMENT PLANT	1 SET	13,84,390.00	SET	13,84,390.00
					25,11,090.00
Less : C.S.T PAYABLE 12.5% ROUND OFF					3,13,886.25 (-).0.25
Total					₹ 28,24,976.00

Amount Chargeable (in words)

E. & O.E

**Rupees Twenty Eight Lakh Twenty Four Thousand Nine
Hundred Seventy Six Only**

Remarks:

FOR SALE AS PER P.I. NO. DTPL/PI/70/16-17, DATE- 01-03-2017.

Company's VAT TIN : 07020215219
Company's Service Tax No. : AAACD4535ASD002
Buyer's VAT TIN : N.A.
Company's PAN : AAA CD 4535 A

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. Any disputes arising of this sale Invoice shall be subject to the Jurisdiction of the Delhi Civil Courts.

for DELTAPURE TECHNOLOGIES (INDIA) PRIVATE LIMITED



This is a Computer Generated Invoice

For Tirupati Stone Centre Pvt. Ltd.

True copy

For **ELARA BANQUETS**

Director

Director

INVOICE

24

DELTAPURE TECHNOLOGIES (INDIA) PRIVATE LIMITED Sales Office: A-295, OKHLA INDUSTRIAL AREA, PHASE-1, NEW DELHI-110020 Contact No.:011-41748566/9540006401 GSTIN/UIN: 07AAACD4535A1Z9 CIN: U29259DL1996PTC081797 E-Mail : accounts@deltapuretech.com				Invoice No. DTPL/NOV/28		Dated 7-Nov-2017	
				Delivery Note		Mode/Terms of Payment AS PER PI	
				Supplier's Ref.		Other Reference(s)	
Buyer TIRUPATI STONE CENTRE PVT. LTD. PLOT NO INS 9, SECTOR-4, VASUNDHARA, GHAZIABAD, U.P. Uttar Pradesh, Code : 09 GSTIN/UIN:09AAECT4241K1Z5				Buyer's Order No. AS PER PI: DTPL/PI/70/16-17		Dated 1-Mar-2017	
				Despatch Document No.		Delivery Note Date	
				Despatched through		Destination VASUNDHARA, GHAZIABAD	
				Terms of Delivery			
Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
1	WATER TREATMENT PLANT	84212110	18 %	1 SET	3,00,000.00	SET	3,00,000.00
	IGST @18%					18 %	54,000.00
Total				1 SET			₹ 3,54,000.00
Amount Chargeable (In words)							E. & O.E
Rupees Three Lakh Fifty Four Thousand Only							
HSN/SAC					Taxable Value	Integrated Tax	
						Rate	Amount
84212110					3,00,000.00	18%	54,000.00
Total					3,00,000.00		54,000.00
Tax Amount (in words) : Rupees Fifty Four Thousand Only							
Company's VAT TIN : 07020215219 Company's Service Tax No. : AAACD4535ASD002 Company's PAN : AAA CD 4535 A				Company's Bank Details Bank Name : ICICI BANK A/C. 102305000833 A/c No. : Branch & IFS Code :			
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.				for DELTAPURE TECHNOLOGIES (INDIA) PRIVATE LIMITED Authorised Signatory			

SUBJECT TO NEW DELHI JURISDICTION

This is a Computer Generated Invoice

True Copy For ELARA BANQUETS

For Tirupati Stone Centre Pvt. Ltd.

Ajay Agarwal
Director

Ajay Agarwal
Director

Tax Invoice

25

DELTAPURE TECHNOLOGIES (INDIA) PRIVATE LIMITED Sales Office: A-295, OKHLA INDUSTRIAL AREA, PHASE-1, NEW DELHI-110020 Contact No.: 011-41748566/9540006401 GSTIN/UIN: 07AAACD4535A1Z9 CIN: U29259DL1996PTC081797 E-Mail : accounts@deltapuretech.com		Invoice No. DTPL/NOV/75		Dated 30-Nov-2017	
Buyer TIRUPATI STONE CENTRE PVT. LTD. PLOT NO INS 9, SECTOR-4, VASUNDHARA, GHAZIABAD, U.P. Uttar Pradesh, Code : 09 GSTIN/UIN:09AAECT4241K1Z5		Delivery Note		Mode/Terms of Payment AS PER PI	
		Supplier's Ref.		Other Reference(s) Dr. Ajay Aggarwal	
		Buyer's Order No. AS PER PI: DTPL/PI/70/16-17		Dated 1-Mar-2017	
		Despatch Document No.		Delivery Note Date	
		Despatched through		Destination VASUNDHARA, GHAZIABAD	
Terms of Delivery As Per Requirement					

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
1	PUMPS & MOTORS KSB: 7307015-64/74/79/92/94/99 GRUNDFOS: CR10-2/10-4 IGST @18%	8431	18 %	1 Lot	2,00,000.00	Lot	2,00,000.00
						18 %	36,000.00
Total				1 Lot			₹ 2,36,000.00

Amount Chargeable (in words) E. & O.E
Rupees Two Lakh Thirty Six Thousand Only

HSN/SAC	Taxable Value	Integrated Tax	
		Rate	Amount
8431	2,00,000.00	18%	36,000.00
Total	2,00,000.00		36,000.00

Tax Amount (in words) : **Rupees Thirty Six Thousand Only**

Company's VAT TIN : 07020215219 Company's Service Tax No. : AAACD4535ASD002 Company's PAN : AAA CD 4535 A	Company's Bank Details Bank Name : ICICI BANK A/C. 102305000833 A/c No. : Branch & IFS Code :
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Declaration :
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

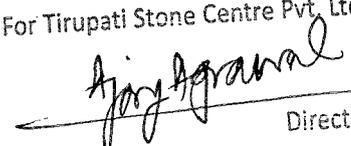
for DELTAPURE TECHNOLOGIES (INDIA) PRIVATE LIMITED
 Authorised Signatory

SUBJECT TO NEW DELHI JURISDICTION

This is a Computer Generated Invoice

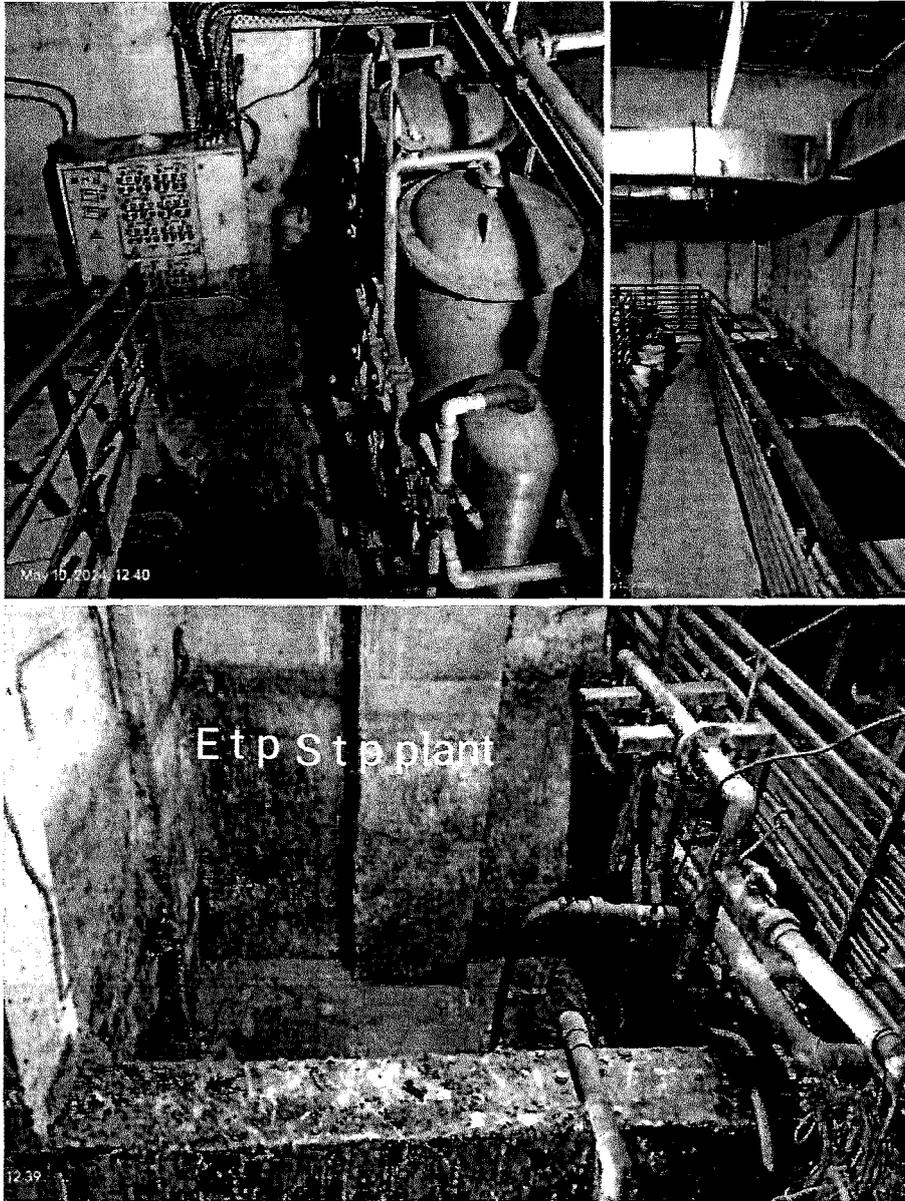
True Copy For ELARA BANQUETS

For Tirupati Stone Centre Pvt. Ltd.  Director

 Director

26

Annexure - R5



True Copy

For ELARA BANQUETS

For Tirupati Stone Centre Pvt. Ltd.

[Signature]
 Director

[Signature]
 Director

Director

1129

IN: U71200HR2023OPC113725

27

Annexure Rb



SPECTRA TESTING LABS (OPC) PVT. LTD.

(FORMERLY KNOWN AS SPECTRA ANALYTIC LABS) The Result You Can Trust

(An ISO 9001:2015, 14001:2015 OHSAS 45001:2018 Certified & NABL Accredited Laboratory)

Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541, 9691225809

TEST REPORT

Name & Address of Customer		Test Report Number	WW/0524/06103
ISSUED TO:- M/S ELARA BANQUETS (A UNIT OF TIRUPATI STONE CENTRE PVT.LTD. INS-9,SEC-4,VASUNDHARA,GHAZIABAD(U.P.)- 201012		Date of Report	06.05.2024
		Job Order Number	SAL/WW0424/01103
		Sample Description	One Sample of Waste Water
		Date of Sampling	01.05.2024
		Sampling Done by	Lab Representative
		Sample Location	Inlet of STP
		Type of Sampling	Grab Sampling
ULR NUMBER	TC-1279424000006103F	Sampling Protocol	SAL/SOP/7.3-WTR
Sample Received on	06.05.2024	Sample Quantity	2 Ltr
Analysis Start Date	06.05.2024	Sample Packing	Plastic Bottle
Analysis End Date	01.05.2024	Sample Marking	STP Inlet

TEST RESULTS

WASTE WATER SAMPLE ANALYSIS

S. No	Parameters	Units	Results	Test Method
1	pH Value at 25°C	-	8.15	IS: 3025(Part-11)1983RA 2017
2	Total Suspended Solids	mg/l	175.0	IS: 3025(Part-17)1984RA2017
3	Chemical Oxygen Demand	mg/l	317.0	IS: 3025(Part-58) 2006RA 2017
4	Bio Chemical Oxygen Demand (at 27°C for 3 days)	mg/l	92.9	IS: 3025 (Part-44) 1993 RA 2019
5	Oil & Grease	mg/l	16.9	IS: 3025 (Part-39)1991RA 2019

End of Report

True copy
For ELARA BANQUETS

Ajay Agrawal
Director

For Tirupati Stone Centre Pvt. Ltd.

Ajay Agrawal
Director

Chandradev
(Sr. Chemist)
Chandradev
Analyst

Ambika Rawat
(Quality Manager)
Ambika Rawat
Checked by

Omesh Kumar
(Technical Manager)
Omesh Kumar
AUTHORISED SIGNATORY

Note :

* Format No. SAL/7.8F-01 Issue No. 01 Issue Date 05.01.2021 Rev. No. 01 Rev Date:- 26.10.2023

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.



SPECTRA TESTING LABS (OPC) PVT. LTD.

(FORMERLY KNOWN AS SPECTRA ANALYTIC LABS) The Result You Can Trust
(An ISO 9001:2015, 14001:2015 OHSAS 45001:2018 Certified & NABL Accredited Laboratory)

Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541, 9891225809



TEST REPORT

Name & Address of Customer		Test Report Number	WWW/0524/06104
ISSUED TO:- M/S ELARA BANQUETS (A UNIT OF TIRUPATI STONE CENTRE PVT.LTD. INS-9,SEC-4,VASUNDHARA,GHAZIABAD(U.P.)-201012		Date of Report	06.05.2024
		Job Order Number	SAL/WW0424/01104
		Sample Description	One Sample of Waste Water
		Date of Sampling	01.05.2024
		Sampling Done by	By Customer
		Sample Location	Outlet of STP
		Type of Sampling	Grab Sampling
ULR NUMBER	TC-1279424000006104F	Sampling Protocol	IS: 3025 (Part-01)
Sample Received on	01.05.2024	Sample Quantity	2 Ltr
Analysis Start Date	01.05.2024	Sample Packing	Plastic Bottle
Analysis End Date	06.05.2024	Sample Marking	STP Outlet

TEST RESULTS					
WASTE WATER SAMPLE ANALYSIS					
S. No	Parameters	Units	Results	Limits as per E(P)A for discharge in to Inland Surface Water	Test Method
1	pH Value at 25°C	-	7.53	5.5 to 9.0	IS: 3025 (Part-11) 1983 RA 2017
2	Total Suspended Solids	mg/l	39.7	100 max	IS: 3025 (Part-17) 1984 RA 2017
3	Chemical Oxygen Demand	mg/l	76	250 max	IS: 3025 (Part-58) 2006 RA 2017
4	Bio Chemical Oxygen Demand (at 27°C for 3 days)	mg/l	29.6	30 max	IS: 3025 (Part-44) 1993 RA 2019
5	Oil & Grease	mg/l	0.9	10 max	IS: 3025 (Part-39) 1991 RA 2019

End of Report

True Copy For ELARA BANQUETS

Ajay Agarwal
Director

For Tirupati Stone Centre Pvt. Ltd.

Ajay Agarwal
Director

Chandradev
(Sr. Chemist)
Chandradev
Analyst

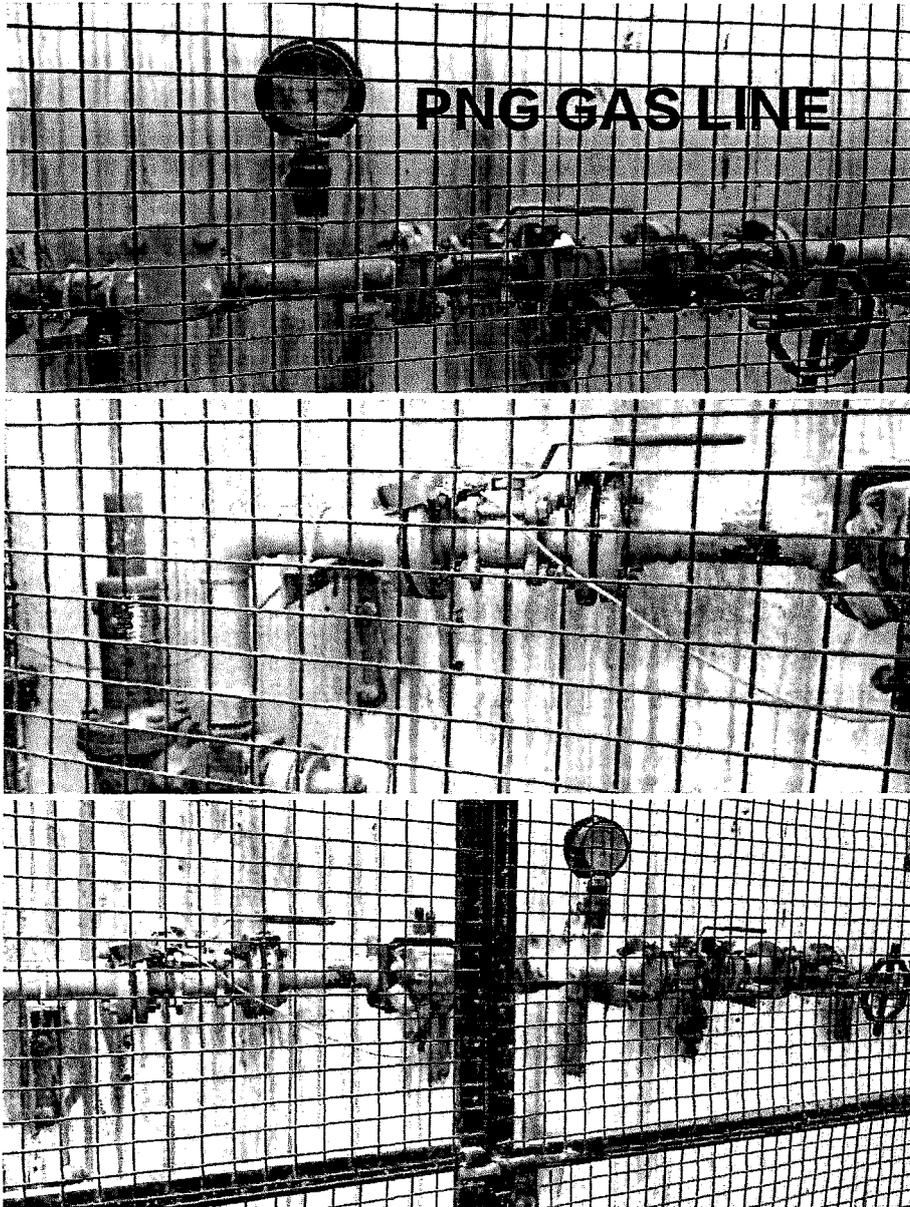
Ambika Rawat
(Quality Manager)
Ambika
Checked by

Omesh Kumar
(Technical Manager)
Omesh
AUTHORISED SIGNATORY

Note :

* Format No. SAL/7.8F-01 Issue No. 01 Issue Date 05.01.2021 Rev. No. 01 Rev Date:- 26.10.2023

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.



True copy

For ELARA BANQUETS

Jay Agrawal

Director

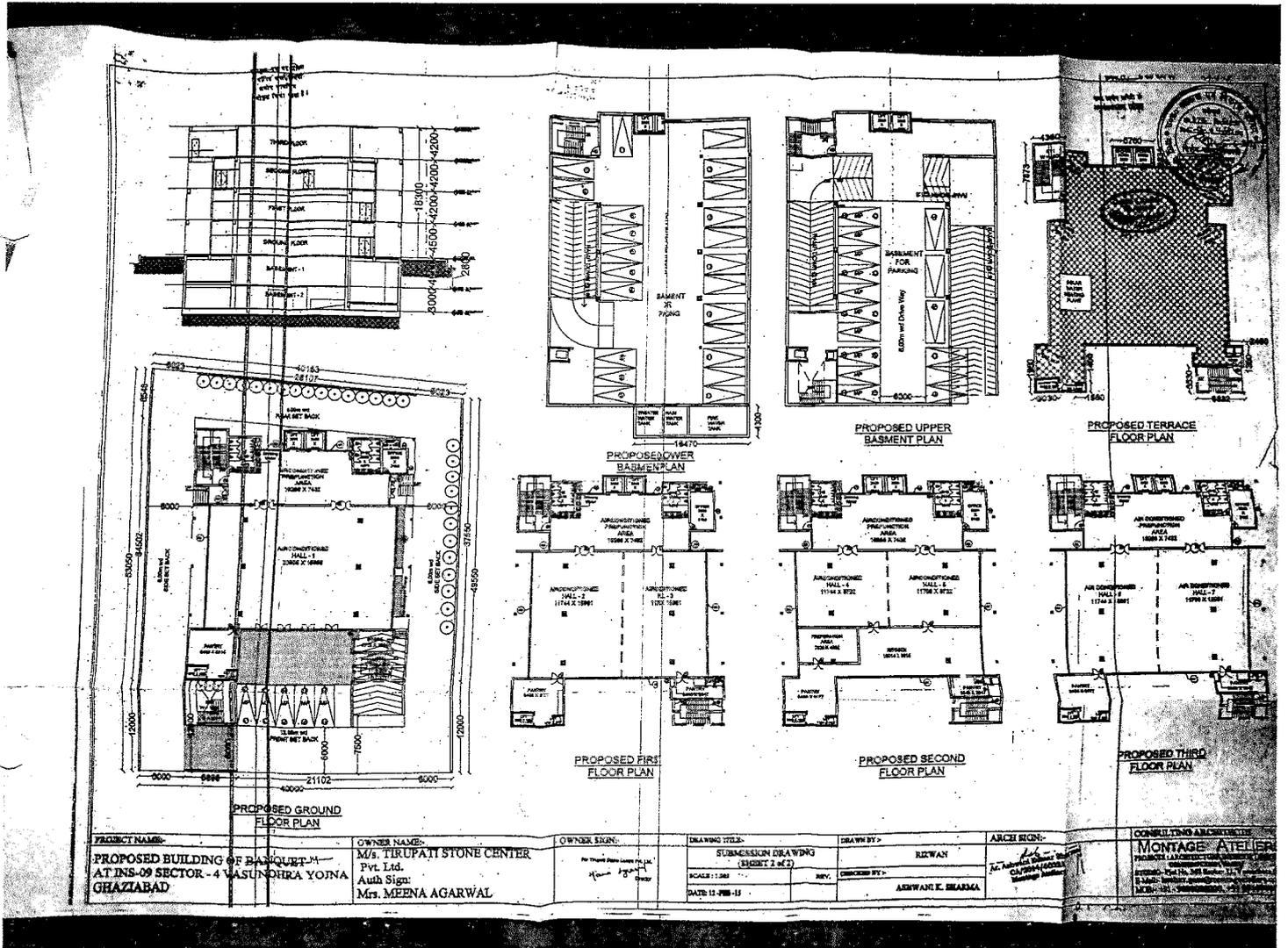
For Tirupati Stone Centre Pvt. Ltd.

Jay Agrawal

Director

30

Annexe-R8



True Copy
For ELARA BANQUETS
For Tirupati Stone Centre Pvt. Ltd. *[Signature]*

[Signature]
Director

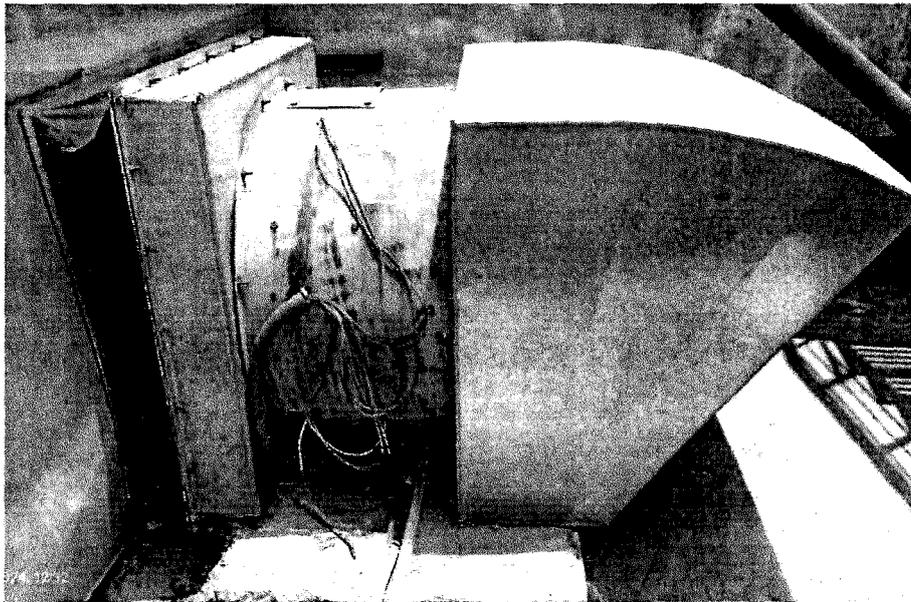
Director



True Copy
For Tirupati Stone Centre Pvt. Ltd. For ELARA BANQUETS
Hijj Asaral Director Hijj Asaral Director

32

Annexure-R10



True copy
For ELARA BANQUETS

Ajay Aggarwal
Director

For Tirupati Stone Centre Pvt. Ltd.

Ajay Aggarwal
Director

Fresh Air



The copy
For Tirupati Stone Centre Pvt. Ltd. For ELARA BANQUETS

Ajay Agarwal

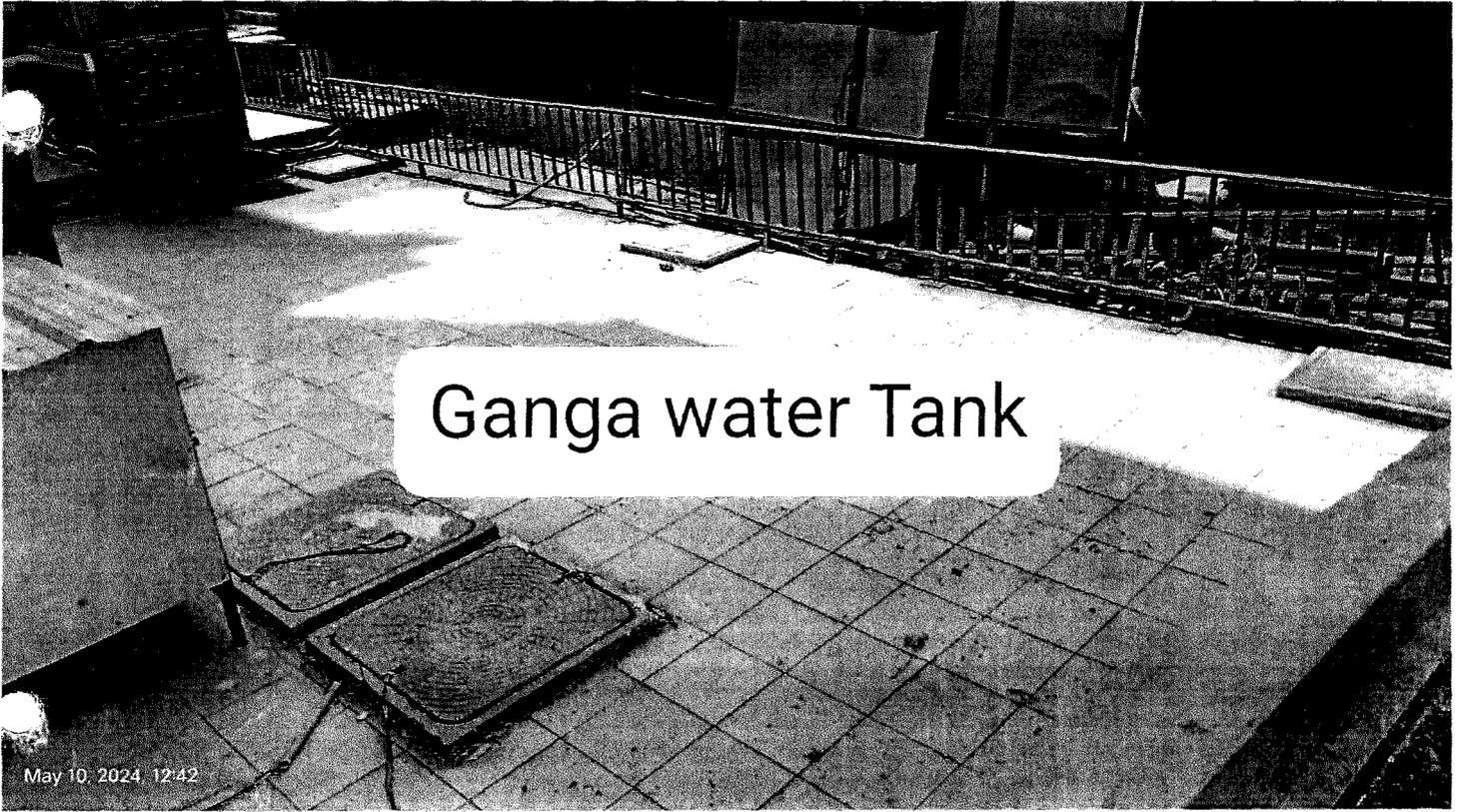
Director

Ajay Agarwal

Director

34

Annexure R/2



The copy
For Tirupati Stone Centre Pvt. Ltd. **For ELARA BANQUETS**
Jay Agrawal *Jay Agrawal*
Director Director

1137

ANNEXURE R 13

35



POCO
SHOT ON POCO M2 PRO

14/05/2024 11:13

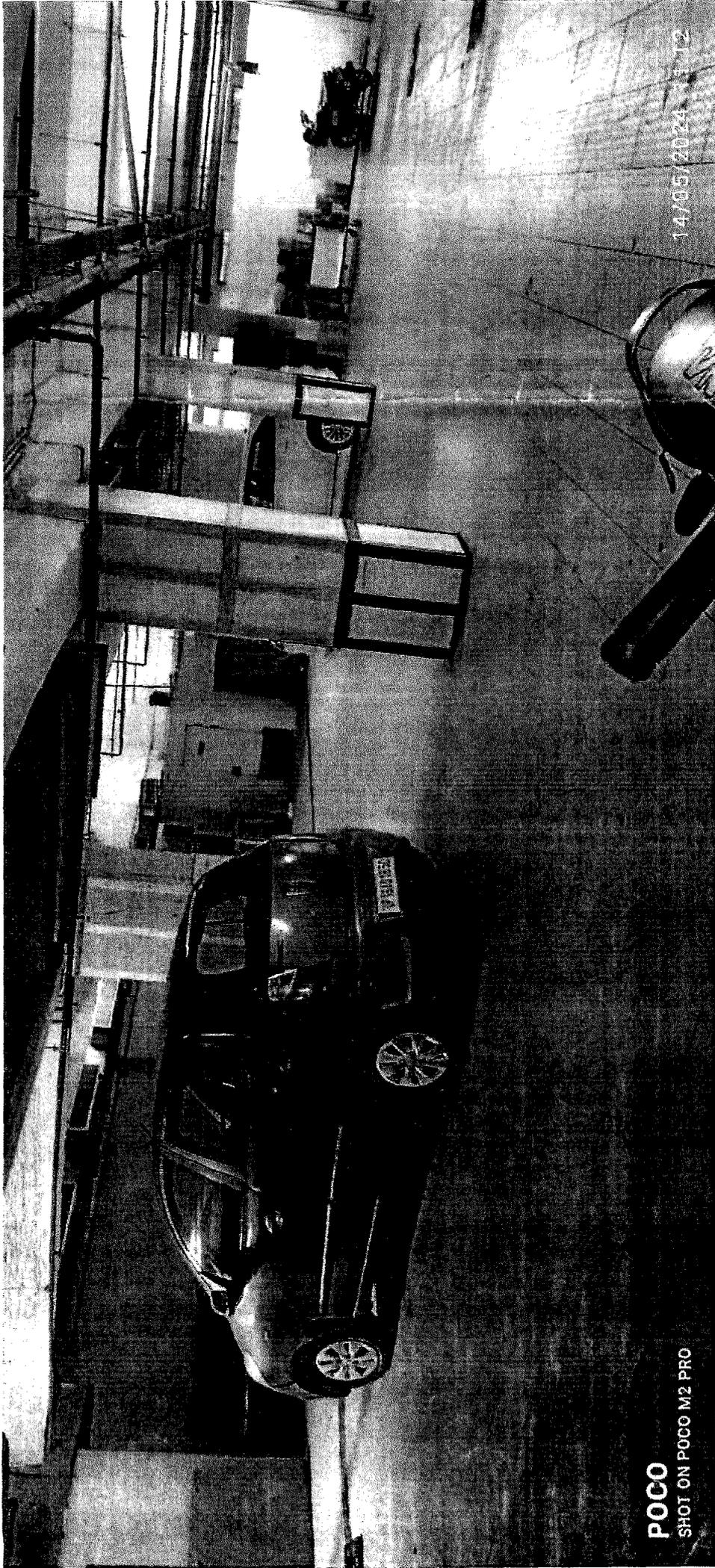
For Tirupati Stone Centre Pvt. Ltd. For ELARA BANQUETS

Ajith Aggarwal
Director

Ajith Aggarwal
Director

35

36



POCO
 SHOT ON POCO M2 PRO

For Tirupati Stone Centre Pvt. Ltd.

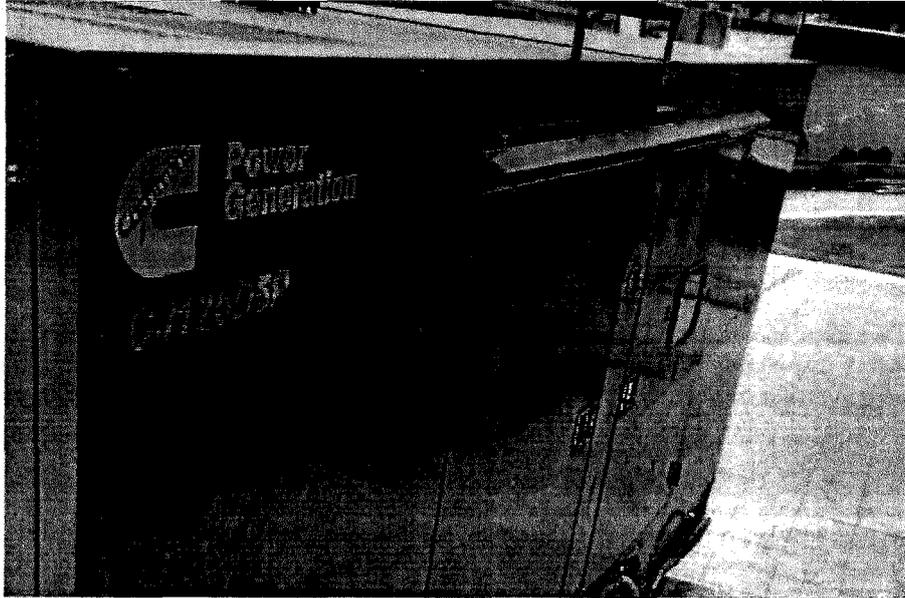
For ELARA BANQUETS

Director

[Handwritten Signature]
 Director

37

Annexure - R 14



True copy

For ELARA BANQUETS

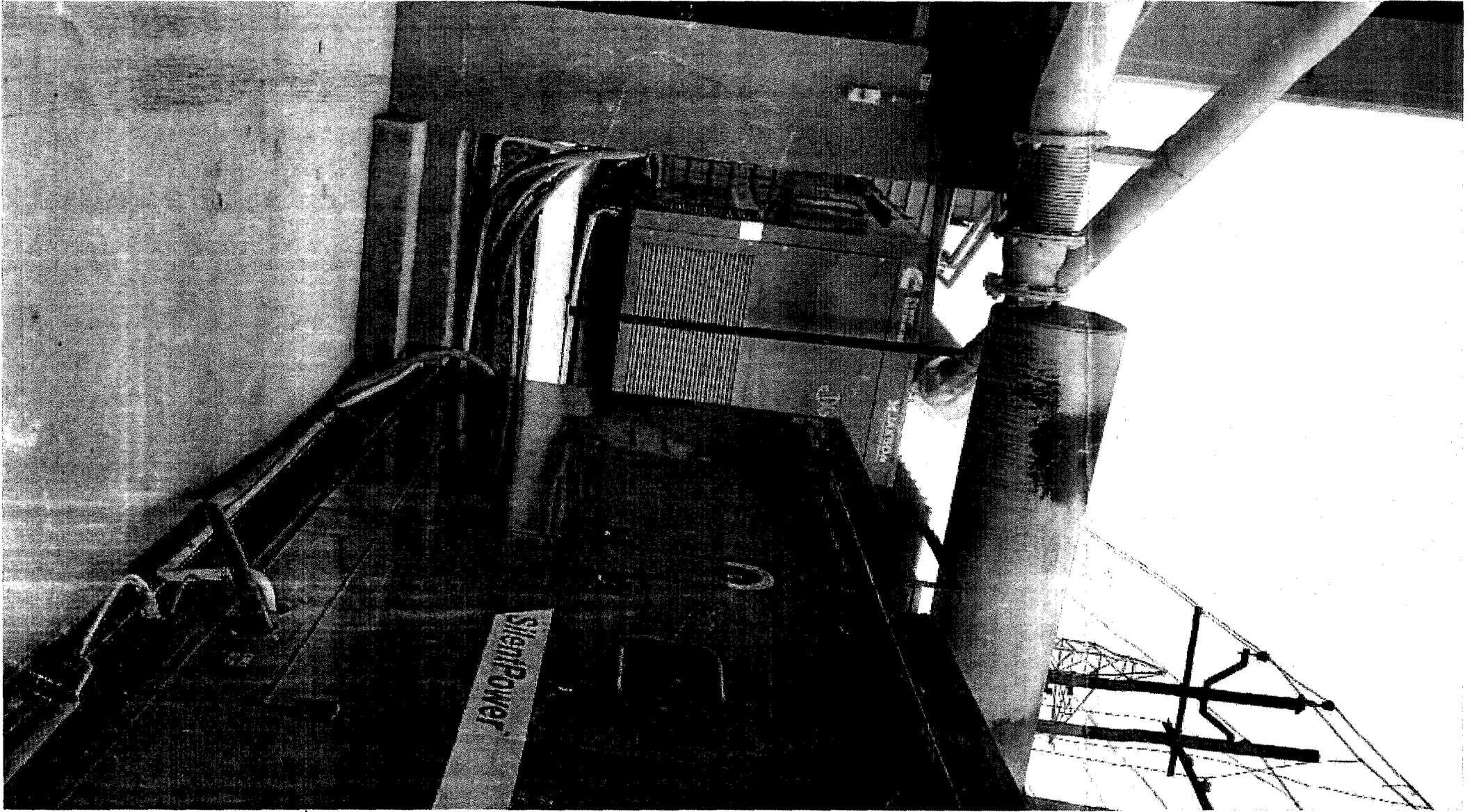
[Handwritten Signature]

Director

For Tirupati Stone Centre Pvt. Ltd.

[Handwritten Signature]

Director



For Tirupati Stone Centre Pvt. Ltd.

For ELARA BANQUETS

Jay Aggarwal

 Director

The copy
 Director

Jay Aggarwal

 Director

40

TRUE TYPED COPY

प्रारूप-झ (संलग्नक.9)

अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यू.आई.डी-संख्या: **UPFS/2021/31231/GZB/GHAZIZBAD/2256/CFO**

दिनांक 26-04-2021

प्रमाणित किया जाता है कि मैसर्स **TRIPATI STONE CENTER PVT. LTD.** (भवन/प्रतिष्ठान का नाम) पता **Plot No.-INS-09 sector-04, Vasundhara, Ghaziabad, Vasundhara, Ghaziabad,** तहसील, **Ghaziabad** जिसमें

ब्लॉक/टावर	तलो की संख्या	बेसमेन्ट की संख्या	ऊँचाई
2 Basement ground and 03 floor	4	2	18.30 mt.

तथा प्लॉट एरिया 2052.00 **Sq.mt** है। भवन का अधिभाग **TRIPATI STONE CENTER PVT. LTD.** (भवन स्वामी/अधिशाली अथवा कम्पनी का नाम) द्वारा किया जा रहा है इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएँ एन0बी0सी0 एवं तत्संबन्धी भारतीय मानक ब्यूरो के आई0 एस0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण द्वारा दिनांक 29-04-2021 का भवन स्वामी के प्रतिनिधि श्री **AJAY AGARWAL** के साथ किया गया तथा भवन में अधिशाली अग्नि एवं जीवन सुरक्षा व्यवस्थाओं की मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन का अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (**Renewal of Fire & Life Safety Certificate** -एन0 बी0सी0 की अधिभोग श्रेणी) **Assembly** के अन्तर्गत वैधता तिथि 01-05-2021 से 30-04-2024 तक 3 वर्षों के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन में स्थापित अग्नि शमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

“यह प्रमाण पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण पत्र भूमि भवन के स्वामित्व/अधियोग को प्रमाणित नहीं करता है।

हस्ताक्षर (निर्गमन अधिकारी)
(मुख्य अग्नि शमन अधिकारी)

निर्गत किये जाने का दिनांक : 01-05-2021

स्थान : **Ghaziabad**

True Copy

For Tirupati Stone Centre Pvt. Ltd.

For ELARA BANQUETS

Ajay Agarwal
Director

Ajay Agarwal
Director

Digitally signed by
(Sunil Kumar Singh)
Not legible
01-05-2021

प्रारूप-झ (संलग्नक-9)

अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

Annexure-R16

यूआईडी संख्या: UPFS/2024/117823/GZB/GHAZIABAD/6885/DD

दिनांक: 15-05-2024

प्रमाणित किया जाता है कि मैसर्स TIRUPATI STONE CENTER PVT.LTD. (भवन/प्रतिष्ठान का नाम) पता PLOT NO-INS-09

SECTOR-4,VASUNDHARA,GHAZIABAD तहसील - GHAZIABAD जिसमें

ब्लॉक/टावर	तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
2 BASEMENT GROUND AND 03 FLOOR	4	2	18.30 mt.

तथा प्लॉट एरिया 2052.00 sq.mt है। भवन का अधिभोग TIRUPATI STONE CENTER PVT.LTD. (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थायें एन0बी0सी0 एवं तत्संबंधी भारतीय मानक व्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण द्वारा दिनांक 17-05-2024 को भवन स्वामी के प्रतिनिधि श्री AJAY AGGARWAL के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्रगत भवन को अग्नि एवा जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate) (एन0बी0सी0 की अधिभोग श्रेणी) Assembly के अन्तर्गत वैधता तिथि 21-05-2024 से 21-05-2027 तक 3 वर्षों के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन में स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

Note : मुख्य/ अग्निशमन अधिकारी की स्थलीय निरीक्षण आख्या के आधार पर निम्न उपबन्धों के अधीन NBC-2005 के अनुसार एन0ओ0सी0निर्गत किया जा रहा है 1-अर्ह अभिकर्ता से वर्ष के जनवरी व जुलाई माह में भवन में स्थापित अग्निशमन व्यवस्थाओं की कार्यशीलता का प्रमाण-पत्र विभाग को प्रेषित करें। 2-फायर उपकरणों का वार्षिक ए0एम0सी0/मरम्मत अर्ह एजेन्सी से कराया जाय। 3-विद्युत सुरक्षा निदेशालय का विद्युत सुरक्षा प्रमाण प्राप्त करना अनिवार्य होगा। भवन के स्वरूप की वैधता सम्बन्धित प्राधिकरण की शर्तों के अधीन होगा यदि सम्बन्धित सत्ता प्राधिकारी की शर्तों का उल्लंघन होता है, तो यह अनापत्ति प्रमाण पत्र स्वतः निरस्त समझा जायेगा।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अधिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

(उप निदेशक)

Digitally Signed By
(Aman Sharma)

[A0269865B740788D0DE1F7D7C6707A357F263D40]

21-05-2024

निर्गत किये जाने का दिनांक : 21-05-2024
स्थान : MEERUT

Tme copy

For ELARA BANQUETS

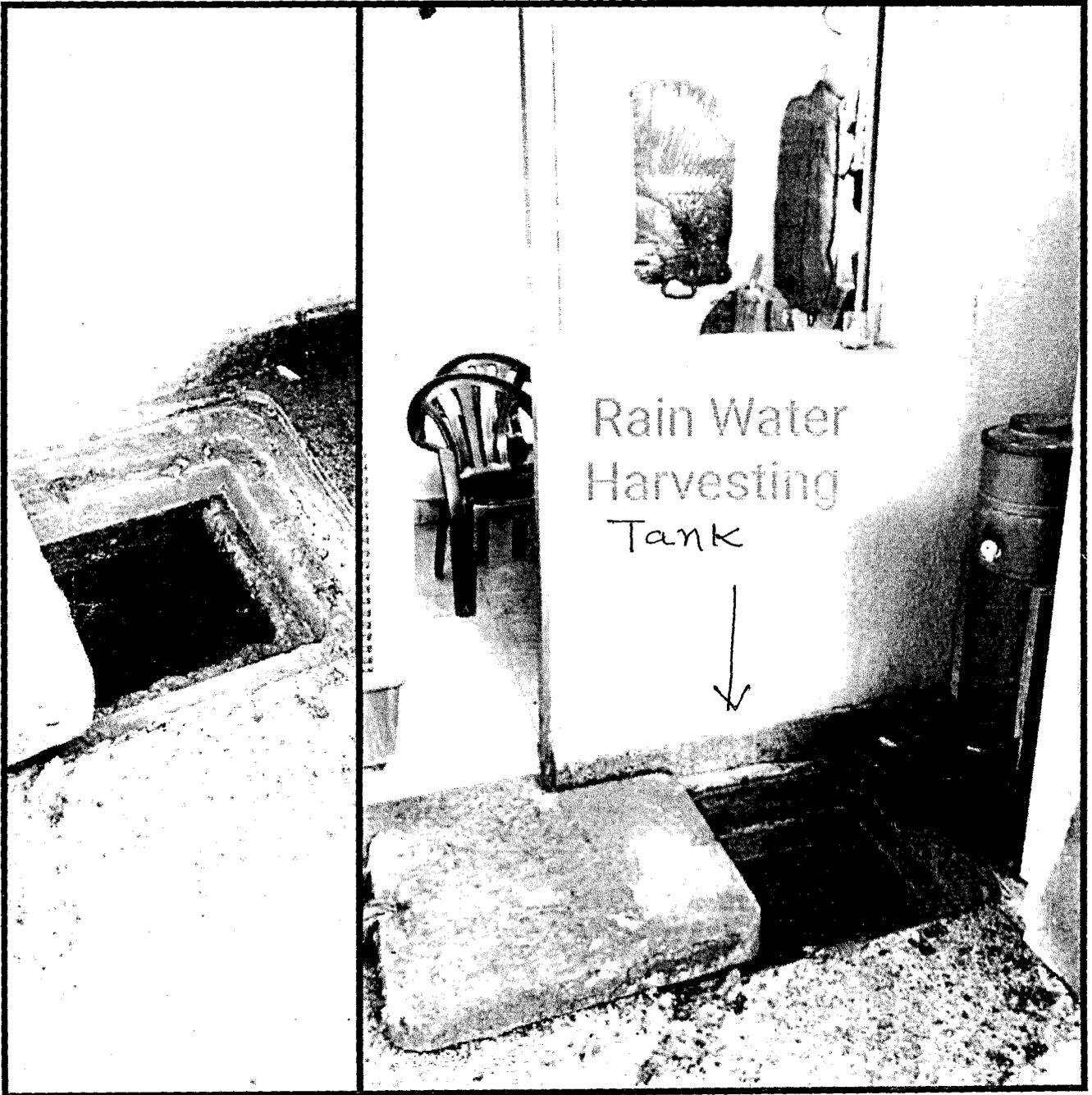
Director

For Tirupati Stone Centre Pvt. Ltd.

Director

42

Amritha R12



Rain Water Harvesting Tank



True copy

For ELARA BANQUETS

Ajith Aggarwal

Director for Tirupati Stone Centre Pvt. Ltd.

Ajith Aggarwal

Director



GHAZIABAD NAGAR NIGAM

प्रपत्र सं० 2

नियम 8 देखें

रसीद सं० 0722132433213VS1043424
 पुस्तसक सं० AUTO GENERATED
 नाम Tirupati Stone Centre Pvt.Ltd. (Elara Banquet Hall)

जोन Vasundhara
 मोहल्ला Sec-4
 पता Sec- 4 Comercial Vasundhra

मॉग रजिस्टर की क्रम सं०(पिन)	गृहदि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशिरू०/पै०
VS1043424	INS-9	गृहकर जलकर सीवर/ड्रेनेज कर	2024-2025	856006.66
Payment Mode- Cheque , Cheque No		कुल प्राप्त		856006.66
योग शब्दों में		Eight Lakh Fifty-Six Thousand and Seven RUPEES ONLY		

भुगतान तिथि 22/07/2024

This Receipt is valid only After Realisation of the Cheque/DD

गाजियाबाद नगर निगम

रोकडिया

मॉग और समाहरण रजिस्ट्र

लेखाधिकारी /राजस्व अधीक्षक

का प्रभारी लिपिव

अनुज्ञापति लाईसेंस की दशा में यह रसीद अनुज्ञापति के सीन पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

'यह रसीद स्वामित्व का प्रमाण पत्र नहीं है।'

For Tirupati Stone Centre Pvt. Ltd.

Jay Agrawal
Director

True copy
For ELARA BANQUETS

Jay Agrawal
Director

1147



GHAZIABAD NAGAR NIGAM
गाजियाबाद नगर निगम

45

RECEIPT



Receipt # : 0722132433213VS1043424
Date : 22 Jul 2024
Pin # : VS1043424
Zone : VASUNDHARA
Mobile # : 9810041950

**Ghaziabad
Nagar
Nigam**
Address -
Navyug
Market,
Naya Ganj,
Ghaziabad ,
Uttar Pradesh
201001

House & Payment Details

Name : Tirupati Stone Centre
Pvt.Ltd. (Elara Banquet
Hall)
House # : INS-9
Mohalla : Sec-4
Ward # : 29
Amount : ₹ 856006.66

Thank You for making Online payment

For Tirupati Stone Centre Pvt. Ltd.

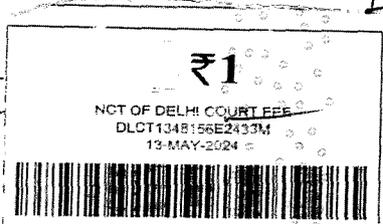
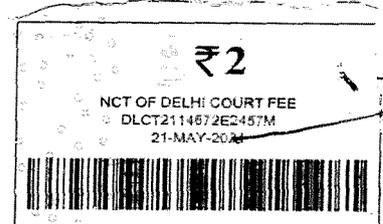
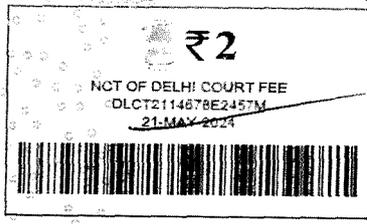
Print

Exit

[Signature]
Director

For ELARA BANQUETS

[Signature]
Director



P.S.

IN THE COURT OF _____
Suit / Appeal No. OA No. 294/2023 JURISDICTION OF 202

In re:- Parsoon Pant & Anrs. Plaintiff(s) Or Petitioner(s)
Appellant(s) Or Complainant(s)

VERSUS

Uttar Pradesh Pollution Control Board & Ors. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall come that I / We Asay Agarwal, M.D. Director, U.P.S.

Tirupati Stone Centre Pvt. Ltd. (Elara Banquet) INS-9, Sector-4,

The above named Va Sundhara, Unhababad, Uttar Pradesh. do hereby appoint
Respondent No-138

DILIP AGARWAL & POONAM AGARWAL
ADVOCATES

For - Legal Eagle Advocates & Legal Consultants
Ch. No. 375, W.O. NS Hazari Court, Delhi-54
M-9811650010, 9810569828.

D-254/97(R) dilip_agarwal74@rediffmail.com D-169/94
(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him/them :-

To act, appear and plead in the above-noted case in this court or in any other court may be tried or heard and also in the appellate court including High Court subject to payment for each court by me / us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned to hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/ us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understand by me / us on this 9th day of August, 2024.

Accepted subject to the terms of the fees.

FOR ELARA BANQUETS

Kay
Poonam Agarwal
Advocates

Asay Agarwal Client
For Tirupati Stone Centre Pvt. Ltd.
The Signature/Thumb Impression Of Below Mentioned Person,
Who Has Been Signed in My Presence. The Client.
Director

Asay Agarwal
Director

